

November, 1988, publishing the Oriental Bank of Commerce Officer Employees' (Discipline & Appeals), Regulations, 1982, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. See No. LT-2298/91]

XI. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S. O. No. 947(E), dated the 18th December, 1990, publishing the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Rupee (containing copper 75 per cent and nickel 25 per cent) coined on the occasion of completion of 15 years of Integrated Child Development Service Rules, 1990 (2), under sub-section (3) of section 21 of the Coinage Act, 1906. [Placed in Library. See No. LT-2316/91]

**I. Cylinder (First Amendment) Rules, 1990.**

**II. Notification of the Ministry of Industry (Deptt.) of Company Affairs/amend the Schedules VI and XIII of the Companies Act, 1956.**

**III. Notifications of the Ministry of Industry (Deptt. of Company Affairs) under sub-section (3) of section 642 of the Companies Act, 1956.**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOW-DHARY): Madam, I lay on the Table—

I. A copy (in English and inda) of the Ministry of Industry (Department of Industrial Development) Notification G. S. R. No. 50(E), dated the 29th January, 1991, publishing the Gas Cylinder (First Amendment) Rules, 1990, under sub-section (8) of section 18 of the Explosives Act, 1984. [Placed

in Library. See No. LT-2273/91]

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Company Affairs) Notification S. O. No. 723(E), dated the 18th September, 1990, amending the Schedules VI and XIII of the Companies Act, 1956, under sub-section (3) of section 641 of the said Act. [Placed in Library. See No. LT-2275/91]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Company Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:—

(1) G. S. R. 510(E), dated the 24th May, 1990, publishing the Companies (Central Government's) Central Rules and Forms (Amendment); Rules, 1990.

(2) G. S. R. No. 795(E), dated the 18th September, 1990, publishing the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1990.

(3) G. S. R. No. 796(E), dated the 18th September, 1990, publishing the Companies (Particulars of Employees) Amendment Rules, 1990.

(4) G. S. R. No. 7(E), dated the 4th January, 1991, publishing the Company Law Board Members' (Qualifications and Experience) Amendment Rules, 1991.

[Placed in Library. For (1) to (4) See No. LT-2274/91]

**I. Report and Accounts (1989-90) of the Agricultural and Processed Food Products Export Development Authority, New Delhi and related papers.**

**II Report and Accounts (1989-90) of the Council for Leather Exports, Madras and related papers.**

**III. Notifications of the Ministry of Commerce.**

वाणिज्य मंत्रालय में उपमंत्री (श्री शांतिलाल पुरुषोत्तमदास पटेल): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:—